

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Appeal No. 220/252/ND/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
14.12.2017**

NAME OF THE COMPANY: ADS Infrastructure (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Anil Gupta, Advocate for the Petitioner
Mr. Amar Sharma, CA

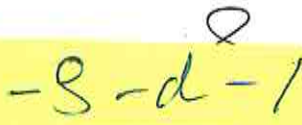
Ms. Lakshmi Gurung, Standing Counsel for I.T. Department

Mr. Manish Raj, Company Prosecutor, ROC, Delhi

ORDER

Ld. Standing Counsel for the Income Tax Department submits that they have no objection to the restoration of the name of the company in the record of the ROC. She also confirms that the applicant has been regular in filing the Income Tax Returns. Ld. Counsel for the ROC prays for some time to file the reply.

To come up on 10.1.2018.



**(S. K. Mohapatra)
Member (T)**



**(Ina Malhotra)
Member (J)**